

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 31<sup>st</sup> March, 2017.

**No.LJ(B).121/82/Pt./Vol-II/319** - The Governor of Meghalaya with the concurrence of the Hon'ble High Court of Meghalaya, Shillong is pleased to notify the following District & Sessions Judge Court as Special Court under the Meghalaya Special Courts Act, 2014 to try cases under the protection of Civil Rights Act, 1955.

<b>Sl.No.</b>	<b>Designation</b>	<b>District</b>
1.	District & Session Judge, Shillong.	East Khasi Hills
2.	District & Session Judge, Nongstoin.	West Khasi Hills and South West Khasi hills
3.	District & Session Judge, Nongpoh.	Ri Bhoi District
4.	District & Session Judge, Jowai.	West Jaintia Hills and East Jaintia Hills
5.	District & Session Judge, Tura.	West Garo Hills, South Garo Hills and South West Garo Hills
6.	District & Session Judge, Williamnagar.	East Garo Hills and North Garo Hills

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**( M.M. Sangma )**

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo.No.LJ(B).121/82/Pt/319-A, Dated Shillong, the 31<sup>st</sup> March, 2017.**

Copy forwarded to: -

1. The Commissioner & Secretary, Home (Police) Department for information.
2. The Commissioner & Secretary, Social Welfare Department for information.
3. The Registrar General, High Court of Meghalaya, Shillong with reference to your letter No.HCM.II/326/2013-Estt./Pt/288 dt.02.02.2017.
4. All Deputy Commissioners of the State.
5. All District & Sessions Judges.
6. The Director Printing & Stationery, Shillong for favour of publishing in the next issue of the Meghalaya Gazette.
7. All Sub-Divisional Officers (Civil) in the State.
8. Data Entry Operator (DEO), Law (A) Department for uploading the Notification in Law Department website.
9. Guard file.

**By order etc...,**



Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department

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